

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 534 of 2018

Khadi Oraon

... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Mr. Dinesh Prasad, Director,
Department of Higher Technical
Education & Skill Development, Govt.
of Jharkhand, MDI Building, Dhurwa, Ranchi

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prem Pujari Roy, Advocate
For the Ranchi University : Mr. Amit Sinha, Advocate

I.A. No. 4749 of 2021

04/09.09.2021 Heard learned counsel for the parties.

This interlocutory application has been preferred by the petitioner for impleading the Registrar, Ranchi University as opposite party no. 3 being a necessary party for compliance of the order dated 11.05.2016 passed in W.P.(S) No. 6893 of 2013.

On consideration of the aforesaid facts, this interlocutory application stands allowed and M. C. Mehta presently posted as Registrar, Ranchi University is permitted to be impleaded as opposite party no. 3.

Office is directed to take steps for impleadment of the opposite party no. 3, the details of which has been mentioned in paragraph – 4 of the instant application immediately.

I.A. No. 4749 of 2021 stands disposed of.

Contempt Case (Civil) No. 534 of 2018

Mr. Prem Pujari Roy, learned counsel for the petitioner is directed to serve a copy of the contempt application upon Mr. Amit Sinha, learned counsel appearing for the newly added opposite party no. 3.

Mr. Amit Sinha submits that though it is difficult but he shall make every endeavour to ensure that the grievance of the petitioner is redressed before Lok Adalat which is to be held on 11.09.2021.

Though the learned counsel for the newly added opposite party no. 3 is facing time constraints on account of he having

not been served with a copy of the contempt application but considering his appreciative stance which has been recorded above, let this case be listed before the Lok Adalat to be held on 11.09.2021.

(Rongon Mukhopadhyay, J.)

Umesh/-